

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA No. 773 of 2019 IN**  
**DFR NO. 1687 OF 2019**

**Dated : 18<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Haryana Power Purchase Centre**

**.... Appellant(s)**

**Vs.**

**Haryana Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Varun Pathak for R-2

**ORDER**

**IA No. 773 of 2019**

*(Application for condonation of delay in filing appeal)*

For the reasons set out in the application, delay of 39 days in filing the appeal is condoned.

Application is disposed of.

**DFR NO. 1687 OF 2019**

Admit.

Registry is directed to number the appeal.

Appearance/objections, if any, shall be filed within four weeks' time i.e. on or before 19.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 03.09.2019 with advance copy to the other side.

List the matter on **03.09.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/mkj

**(Justice Manjula Chellur)**  
**Chairperson**